CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

No. MA 184 of 97 OA 266 of 96

Present: Hen'ble Mr.Justice S.N.Mallick, Vice-Chairman Hon'ble Mr.S.Dasgupta, Administrative Member

> DWIJENDRA NATH NASKAR VS UNION OF INDIA & ORS.

For the applicant: Mr.S.M. Mookherjee, counsel For the respondents: Mr.B.K.Chatterjee, counsel

Heard on : 21.1.98

Order on : 21.1.98

ORDER

S.N.Mallick, VC

Heard both the parties. The ld. counsel for the applicant submits that he has been instructed by his client not to proceed with the Miscellaneous Application. Accordingly the MA is rejected for being withdrawn without going into the merits. After hearing Original the ld. counsel for the petitioner the application is admitted for adjudication. Respondents to file reply within 4 weeks and rejainder, if any, be filed within 2 weeks thereafter. Matter be listed for hearing before the Single Bench on 2.4.98.

MEMBER (A)

ICE_CHAIRM AN